

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A.No. 980/97.

Dt. of Decision : 30-07-97.

1. Tanikonda Chinnammayi
2. Divi Annamma
3. Divi Koteswara Rao
4. Divi Malakondaiah

.. Applicants.

Vs

The Director,
Central Tobacco Research Institute
(Indian Council of Agricultural Research),
Rajahmundry.

.. Respondent.

Counsel for the applicants : Mr. P. Naveen Rao

Counsel for the respondents : Mr. V. Rajeswara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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ORDER

Heard Mr. Phaneraj for Mr. P. Naveen Rao, learned counsel for the applicants and Mr. V. Rajeswara Rao, learned counsel for the respondents.

2. There are 4 applicants in this OA who are working as Casual Labour under the respondents. It is stated that they were working continuously from 1993 onwards except for some artificial breaks. Though initially they were paid Rs. 4.75 P.M. per day, the same is enhanced to average of Rs. 750/- P.M. It is stated that their services are terminated from 5-3-97 by an oral order.

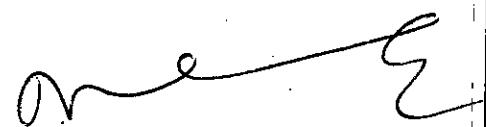
3. The applicant in sub-para-b of para-4 in this OA submits that several of their juniors ~~are~~ ^{are} in service and some of them even brought on temporary status. The names of those people are given in the above referred paragraph.

4. This OA is filed praying for a declaration that the termination of service of the applicants by oral order dated 5-3-97 is arbitrary, discriminatory and unconstitutional and for a consequential direction to the respondents to reengage them with consequential benefits and grant them temporary status and ~~subsequently~~ ^{subsequently} regularisation of their services.

5. I have perused the OA and also the material papers enclosed to this OA. From the perusal of the OA I find that the applicants had not made any representation to the respondents for redressal of their grievances. As per the CAT Procedure Rules the employees should first approach the respondents for redressal of their grievances and if they fail in their attempt they are to approach the Tribunal. Alternatively if the disposal of the case are not to their satisfaction then also they can approach this Tribunal. But I find that no effort has been made ^{by} ~~to~~ the applicants to approach the respondents' authorities for redressal of their grievances. It may be possible that the so-called juniors may be seniors or their cases

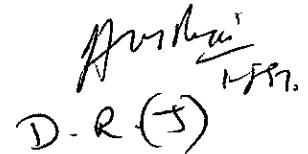
may be different. If the applicants have submitted a proper representation the whole issue could have been cleared by the respondent authorities. In view of the above, I am of the opinion that the applicants now should submit a detailed representation for their re-engagement indicating all the contentions raised in this OA to the respondent authorities. If such a representation is received, that controlling authority should dispose of the same in accordance with the law within a period of two months from the date of receipt of a copy of that representation.

6. With the above direction the OA is disposed of at the admission stage itself. No costs.



(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 30th July, 1997.
(Dictated in the Open Court)



D.R. (S)

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Copy to:

1. The Director, Central Tobacco Research Institute
(Indian Council of Agricultural Research)
Rajahmundry
2. One copy to Mr.P.Naveen Rao, Advocate,CAT,Hyderabad,
3. One copy to Mr.V.Rajeswara Rao, Addl.CGSC,CAT,Hyderabad.
4. One copy to D.R(A),CAT,Hyderabad.
5. One duplicate copy.

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARMESHWAR:M
(J)

DATED: 30/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in

D.A.NO. 980/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as Withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

Not in order

YLR

II Court.

